



6 The Hon'ble Shri Justice  
PRITHVIRAJ K. CHAVAN

FROM MONDAY TO WEDNESDAY

For admission, final hearing and order matters  
therein:-

- (A) All Criminal Appeals.
- (B) All Criminal Revision Applications.
- (C) All Appeal from Orders.
- (D) Specially assigned matters.

**Note :** Hon'ble Judges sitting in the Division Bench may take up matters of their respective assignment as a single Judge after Division Bench work is over.

### Standing Orders

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice G.S. Patel** is allowed before the Division Bench presided over by **Hon'ble Shri Justice C.V. Bhadang** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice G.S. Patel** is allowed before the Court presided over by **Hon'ble Shri Justice C.V. Bhadang and Vice Versa**.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Kum. Justice Nutan D. Sardesai** is allowed before the Court presided over by **Hon'ble Shri Justice Prithviraj K. Chavan and Vice Versa**.

### NOTE

- 1) The **Hon'ble Shri Justice G.S. Patel** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996 and to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013
- 2) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

High Court, Appellate Side,  
Bombay.

Date : 9<sup>th</sup> August 2017

Sd/-  
( R.M. Joshi)  
Registrar (Judl-I)